

बाह्यता हूँ कि रिजर्वेशन का ठीक प्रकार से पालन किया जा रहा है केन्द्रीय सरकार द्वारा, ऐसा आपका कहना है, लेकिन राज्य सरकारें इसको प्रमत्त में नहीं लाती हैं, ऐसी कई घटनाएं सुनने को मिली हैं और देखने में आती हैं, तो राज्य सरकारें ठीक प्रकार से इन नीतियों को प्रमत्त में लावे, इसके लिये आप कौन से विशेष कदम उठाने जा रहे हैं? इस प्रकार के नियम प्राइवेट उद्योगों पर भी लागू हों, क्या इस प्रकार की कोई योजना सरकार के पास है?

श्री राम निवास मिश्रा : श्रीमन्, राज्य सरकारें भी इन नीतियों पर चल रही है और हम हमेशा उनसे सम्पर्क स्थापित किये रहते हैं कि जो रिजर्वेशन का प्रावधान है, उसका पालन किया जाता है या नहीं किया जाता है। कई राज्यों में कुछ प्रक्रिया ठीक नहीं है, रोस्टर-सिस्टम ठीक तरह से नहीं रखा जाता है। उसके सम्बन्ध में हम समय-समय पर सम्पर्क रखते हैं और स्थिति की सुधारने में मदद करते रहते हैं।

जहाँ तक प्राइवेट सैक्टर में रिजर्वेशन लागू करने का प्रश्न है, यह योजना अभी सरकार के विचाराधीन नहीं है।

श्री हुकम चन्द कछवाय : जिस तरह से आपने उन उद्योगों में कण्ड की योजना लागू की है, बीनस की योजना लागू की है, उसी तरह से आप हमको आश्वासन दें कि आप इस पर विचार करेंगे।

MR. SPEAKER : That is a suggestion for action.

P&T OFFICERS' ENTITLEMENT TO SERVICE CALLS

470. SHRI S. N. MISRA : Will the Minister of COMMUNICATIONS be pleased to refer to the reply given to Starred Question No. 121 regarding Telephones in inspection quarters of Posts and Telegraphs Department on the 22nd March, 1972 and state :

(a) whether the holidaying Officers are also entitled to the use of P&T Inspection

Quarters on the same terms as for Touring Officers and also given free telephone facility;

(b) if so, whether he would lay on the Table a copy of Government orders on the subject;

(c) whether the P&T Officers are entitled to put in Service Calls, which get priority over public calls; and

(d) if so, the considerations which have weighed with Government in not taking necessary measures to prevent the misuses of telephones at the Inspection Quarters ?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : (a) and (b). Holidaying Gazetted Departmental Officers are entitled to occupy Inspection Quarters in a restricted manner as per extract of the Rules laid on the Table of the Lok Sabha as in the statement attached. Free telephone facility is not permissible to these holidaying Officers.

(c) P&T Officers are entitled to put in service calls for official purpose but these do not get any priority over the public calls.

(d) Does not arise.

Statement

3A. Gazetted Officers of the Posts and Telegraphs Department who are on leave or who have retired from service, may occupy inspection quarters or inspection rooms other than those attached to the Telecommunications buildings, so long as these are not required for Departmental officers on tour in their official capacity. Inspection quarters and rooms so occupied will have to be vacated at 24 hours notice if required by a Departmental officer on duty. Rent will be charged from officers on leave on the basis of 10 per cent, of the pay drawn by them before proceeding on leave, while from retired officers, this will be done on the basis of the pay last drawn, regardless of whether the accommodation provided is less or more than the accommodation to which they are entitled by reason of the pay on which rent is calculated.

CONCESSION OFFERED FOR SHIFTING OF INDUSTRIES IN BACKWARD AREAS

*471. **SHRI RAJDEO SINGH** : Will the Minister of **INDUSTRIAL DEVELOPMENT** be pleased to state :

(a) whether Government propose to encourage shifting of Industries to undeveloped areas by offering incentives; and

(b) if so, the nature of incentives offered and the outcome thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY) : (a) and (b). A statement is laid on the Table of the House.

STATEMENT

(a) and (b) : On the recommendations of two working groups on the development of backward areas, the following schemes mainly to attract new industries to the backward areas, have been formulated by Government :

1. *Schemes for concessional finance* : The financial institutions viz. IDBI, IFCI and ICICI have offered to grant loan on concessional terms to entrepreneurs for starting industrial units in specified backward areas of the country. This scheme started functioning from the later half of 1970. The financial institutions have already published their concessional terms and conditions.

2. *10% Central Outright Grant or Subsidy Scheme 1971* : This scheme was announced on 26.8.71. Under the scheme, new industrial units or the existing industrial units effecting substantial expansion would be granted subsidy by the Central Government to the extent of 10% of their total fixed capital investment on a total fixed capital investment not exceeding Rs. 50 lakhs in each case.

3. *Transport Subsidy Scheme, 1971* : The scheme was announced on 15.7.71. Under this scheme, new industrial units, existing industrial units effecting substantial expansion in the States of Jammu & Kashmir, Assam, Meghalaya, Nagaland, Manipur and Tripura and the Union Territory of Arunachal would be granted subsidy by the Central Government upto 0% of the transportation cost between Pathankot in the case of Jammu & Kashmir and Siliguri in the case of States

in the North Eastern region, and the location of the industrial unit, on both raw materials and finished products.

A provision of Rs. 5 crores has been made in the Fourth Five Year Plan for providing (i) 10% Central outright grant or subsidy and (ii) Transport Subsidy.

Under the concessional finance scheme a number of units have been assisted by the Industrial Finance Corporation of India and the Industrial Development Bank of India—the latter through the various State Financing Corporations, for setting up industries in backward areas.

As regards the 10% subsidy scheme, 360 eligible units have registered themselves with State Governments. Their applications for the subsidy are under scrutiny of State level Committees.

Besides these steps, the Industrial Development Bank of India in collaboration with other agencies like the Industrial Finance Corporation, Industrial Credit and Investment Corporation of India, Reserve Bank of India, Agricultural Refinance Corporation, etc., has undertake an Industrial survey of various States and Union Territories. So far, surveys of Assam, Bihar, Chandigarh, Jammu & Kashmir, Himachal Pradesh, Madhya Pradesh, Manipur, Nagaland, NEFA (Arunachal), Orissa, Rajasthan, Tripura, and Uttar Pradesh have been completed and survey reports in respect of all the States excepting Nagaland, U. P., Chandigarh and Himachal Pradesh have been submitted. Follow-up action is being taken on these reports and it is hoped that as a result of all these measures and promotional steps being taken by State agencies, the industrial development of backward areas will get speeded up.

SHRI RAJDEO SINGH : May I know the reasons why U. P. which has 36 districts which are backward out of 54 districts has been allotted only 2 districts like other small and medium States which were also allotted 2 districts for 10 per cent Central outright grant or subsidy ?

SHRI MOINUL HAQUE CHOUDHURY : This matter was discussed by the Planning Commission with the Chief Ministers and then in a meeting of the National Development Council. It was decided there as to how many districts will